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Title: Message received from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 2007, as passed by Lok Sabha at its sitting held on the 23rd August, 2007 and passed the Apprentices (Amendment) Bill, 2007 at its sitting held on the 30th August, 2007.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 2007, which was passed by the Lok Sabha at its sitting held on the 23rd August, 2007 and transmitted to the Rajya Sabha for its recommendations and to State that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Apprentices (Amendment) Bill, 2007 which has been passed by the Rajya Sabha at its sitting held on the 30th August, 2007."

Sir, I lay on the Table the Apprentices (Amendment) Bill, 2007, as passed by Rajya Sabha on the 30th August, 2007."

12.01 Â½ hrs.